

**List of cases resulted in convictions in the prosecution filed by SEBI(As on 31<sup>st</sup> March 2011)**

<b>Sl. No</b>	<b>Court (Filed/Convicted)</b>	<b>Name of Case</b>	<b>Name of Accused</b>	<b>Violations</b>	<b>Complaint No.</b>	<b>Date of Filing</b>	<b>Date of Decision/ Order</b>	<b>Order</b>
1	Special Court for Economic Offences, Hyderabad	M/s. Xedd Telecom Ltd. and Others	1. M/s. Xedd Telecom Ltd 2. Mr. P.K. Jain 3. Mr. R.K. Navender 4. Mr. K.S.V.Raaman 5. Mr. Srinivasan	Companies Act	15/1998	02/03/1998	20/01/2000	Accused No 1 & 2 were convicted and sentenced to fine of Rs 53,150/- and on default simple imprisonment for 6 months. Accused 3 acquitted and case against accused no. 4 & 5 split up. Appeal filed by Accused 1&2 has also been dismissed
2.	ACMM, Ahmedabad	M/s.Indo American Credit Corporation Ltd. and Others	1.M/s. Indo-American Credit Corporation Ltd 2. Dr. Amit N. Shah 3. Dr. Dipti Shah 4. Dr. Lalitaben Shah 5. Mr. Y.D. Desai 6. Mr. Maheshbhai Shantilal Patel 7. Mr. Rajan Mehta 8. Mr. Akbarkhan Nusurullahkhan Pathan 9. Mr. Dipak Waljibhai Choudhary	Companies Act & Sec. 11(2) (i) (la) of SEBI Act	899/1998	18/11/1998	28/07/2000 & 05/08/2000	All accused pleaded guilty and were convicted and sentenced to fine of Rs. 1,000/- each and on default of payment of fine, imprisonment for 30 days.
3	CJM, Delhi	Mr. J C Deewan (Deewan Tyres Ltd.)	1. Mr. J.C Deewan 2. Mr.V.S Deewan 3. Mr. Rajesh Deewan	Sec. 207 of Companies Act	1706/2000	05/10/2000	17/02/2002	All accused convicted and sentenced to fine of Rs 2000/- on each of the accused and on

								default of payment of fine, simple imprisonment for 15 days. Additionally accused no. 1 to 3 were also sentenced to simple imprisonment till rising of the court.
4	ACMM Tis Hazari Court, Delhi	M/s. Seth Dhanraj Agro (India) Ltd. and Others	1. M/s. Seth Dhanraj Agro (India) Ltd. 2. Mr. Rakesh Sharma 3. Mr. Parveen Honda 4. Mr. Minto Sharma 5. Mr. Manohar Lal Virmani	CIS-Regulations	701/2001	30/11/2001	01/04/2004	Accused mobilized Rs 160.5 lakh. All accused convicted and sentenced to fine of Rs. 25,000/- each and on default of payment of fine, simple imprisonment for 3 months.
5	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Sahyog Greenland Plantation Ltd. and Others	1. Mr. Sahyog Greenland Plantation Ltd. 2. Mr. Mangat Rai Khatri 3. Ms. Indu Khatri 4. Mr. Sham Lal	CIS Regulations	107/2005	14/01/2004	07/10/2005	Accused mobilized Rs 0.7 lakh. All accused convicted and sentenced to fine of Rs. 3000/- each and on default simple imprisonment for one month. Additionally all Accused were also sentenced to simple imprisonment till rising of the court.
6	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Indus Spices and Herbs Ltd. and Others	1. M/s. Indus Spices and Herbs Ltd. 2. Mr. Vikas Kaushik 3. Mr. Hemant Arora 4. Mr. Manish Bahadur Mathur	CIS Regulations	47/2005	16/12/2003	30/01/2006	Accused mobilized Rs 3 lakh. All accused convicted and sentenced to fine of Rs. 6,000/- each and on default simple imprisonment for one month.

								Additionally Accused nos. 2 to 4 were also sentenced to simple imprisonment till rising of the court.
7	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Coral Greenfields Ltd. and Others	1.M/s. Coral Greenfields Ltd. 2. Mr. Sheel Singh 3. Mr. Ram Singh 4. Mr. Rajinder Singh 5. Mr. Manoj Kumar 6. Ms. Rekha Malik 7. Mr. Surender Singh 8. Ms. Sarita	CIS Regulations	127/2005	14/01/2004	03/03/2006	Accused mobilized Rs 1.1 lakh. All accused convicted and sentenced to fine of Rs. 5,000/- on each accused and on default simple imprisonment for one month.
8	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Sagaun Plantation Ltd. and Others	1.M/s. Sagaun Plantation Ltd 2. Mr. Rakesh Behari Srivastava 3. Ms. Anoo Srivastava 4. Mr. Anil Kumar Srivastava.	CIS Regulations	34/2005	14/01/2004	17/03/2006	Accused mobilized Rs 3 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment of one month.
9	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Oasis Plantations and Livestock Ltd. and Others	1. M/s. Oasis Plantations and Livestock Ltd. 2. Mr. O.P. Verma 3. Mr. Azim Khan 4. Mr.,Jogar Nath	CIS Regulations	145/2005	16/12/2003	17/03/2006	Accused let off after due admonition as court found that no public money was mobilized and amounts were received only from directors.
10	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Morni Forests India Ltd. and Others	1.M/s Morni Forests India Ltd. 2. Mr. Mukund Lal 3. Mr. Ramesh Kohli 4. Mr. Hari Dayal 5. Mr. Samarjit Singh 6. Mr. Uday Raj Singh	CIS Regulations	1246/2003	15/12/2003	01/04/2006	Accused mobilized Rs 0.4 lakh. All accused convicted and sentenced to fine of Rs. 3000/- each and on default simple imprisonment for 1

			7. Mr. Shyam Raj Singh 8. Mr. Inderpal					month.
11	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Golden Jublee (Rajasthan) Agro Plantation Ltd. and Others	1. M/s Golden Jublee (Rajasthan) Agro Plantations Ltd. 2. Mr. Chandra Prakash Namdharani 3. Mr. Pritam Kumar Vyas 4. Mr. Deepak Vinayak 5. Mr. Lalit Kumar Ojha 6. Mr. Arvind Kumar 7. Mr. Gori Shankar Ojha 8. Mr. Narendra Ojha 9. Mr. Mahesh Ojha 10. Mr. Bheru Lal	CIS Regulations	1239/2003	15/12/2003	03/04/2006	Accused mobilized Rs 0.997 lakh. All accused convicted and sentenced to fine of Rs. 4000/- each and on default simple imprisonment for 1 month.
12	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Soham Plantations Ltd. and Others	1. M/s. Soham Plantations Ltd. 2. Mr. Sunil Agarwal 3. Ms. Anju Agarwal 4. Mr. Manoj Agarwal	CIS Regulations	16/2004	14/01/2004	04/04/2006	Accused found guilty, let off after due admonition and warning as mistake limited to the extent that the details were not submitted to SEBI in required format.
13	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Sahayak Forest India Ltd. and Others	1. M/s. Sahayak Forest India Ltd. 2. Mr. Raj Kumar 3. Mr. Gulshan Narang 4. Mr. Satish Kumar	CIS Regulations	65/2004	14/01/2004	05/05/2006	Accused mobilized Rs 2.8 lakh. All accused convicted and sentenced to fine of Rs. 3000/- each and on default simple imprisonment for one month.  Further, ordered to file WRR within 2 months with SEBI.

14	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Samridhi Green Forest Ltd. and Others	1.M/s. Samridhi Green Forest Ltd. 2. M/s. P.K. Mishra 3. Ms. Shakuntla Sethi 4. Major. Raj Kumar Sehgal 5. Ms. Sarita Sharma 6. Mr. Sardar Pritam Singh 7. Mr. Vinay Sharma 8. Mr. Ajay Kumar	CIS Regulations	179/2005	14/01/2004	12/05/2006 & 08/09/2006	Accused mobilized Rs 0.2 lakh. Two accused (1 and 2) convicted and sentenced to fine of Rs. 1500/- each and on default simple imprisonment for 1 month.  All other accused declared as proclaimed offenders and kept in dormant file.
15	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Sandal Wood India Pvt. Ltd. and Others	1.Mr. Sandal Wood India Pvt. Ltd. 2. Mr. Sumanyar Ranjan 3. Mr. Rohit Ranjan Bhat 4. Mr. Rakesh Tickoo	CIS Regulations	175/2005	14/01/2004	26/05/2006	Accused mobilized Rs 0.6 lakh. All accused convicted and sentenced to fine of Rs. 2500/- each and on default simple imprisonment for 1 month.  Further, ordered to file WRR within 2 months with SEBI.
16	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Panchsheel Agro Forests Ltd. and Others	1. M/s. Panchsheel Agro Forests Ltd. 2. Ms. Asha Sharma 3. Mr. Vimal Mehra 4. Mr. Raja Babu	CIS Regulations	104/2005	16/12/2003	07/07/2006	Accused mobilized Rs 10.6 lakh, All Accused convicted and sentenced to fine of Rs. 5,000/- on each accused and on default simple imprisonment for three months.

17	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Capital Forestry Ltd. and Others	1. M/s. Capital Forestry Ltd. 2. Mr. Maninder Singh 3. Mr. Manmohan Singh 4. Ms. Paramjeet Kaur 5. Ms. Sawinder Singh Singh	CIS Regulations	92/2005	16/12/2003	18/08/2006	Accused mobilized Rs 2.1 lakh. All accused convicted and sentenced to fine of Rs. 3000/- on each accused and on default simple imprisonment for 2 months.
18	Special Court for Economic Offences, Hyderabad	M/s. V R Mathur Mass Communication Ltd. and Others	1.M/s. V. R. Mathur Mass Communications Ltd. 2. Mr. Vimal Raj Mathur 3. Mr. Suneet Raj Mathur 4. Mr. Mr. Vaman Raj Sexsena 5. Mr. D.R. Pratap 6. Mr. Syed R. Mehdi	Companies Act	11/2002	17/08/2001	21/08/2006	In C.C. 144/01 accused no. 2 was convicted with imprisonment of 3 month and fine of Rs. 15000/-. Accused no. 1 & 3 were convicted and sentenced to fine of Rs. 15,000/-only. On appeal before Sessions Court the case was compounded upon recommendation of CLB on payment of Rs. 15,000/- each by accused no.1 to 3.  In CC No. 11/2002 (Split up from CC No 144/2001), the Court vide its order dated 21.08.2006 convicted accused No. 4 and 5 with a fine of Rs.3000/- each and on default imprisonment for 3 months.

								Case is pending against Accused No. 6, Syed Mehdi as CC No. 90/2001 (Split up from CC No 144/2001)
19	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Help (India) Plantations & Development Ltd. and Others	1. M/s. Help India Plantation & Development Co. Ltd. 2. Mr. Pawan Singh 3. Mr. Ajay Singh 4. Mr. Abbal Singh Chowan	CIS Regulations	147/2005	16/12/2003	28/08/2006	Accused mobilized Rs 0.9 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 2 months.
20	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Supergold Forest Ltd. and Others	1.M/s. Super Gold Forest Ltd 2. Ms. S.Datta 3. Mr. P.N.Giri 4. Mr. V.K.Datta	CIS Regulations	1302/2002	21/12/2002	07/09/2006	The case resulted in conviction. Copy of Order awaited.
21	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Impulse Forestry India Ltd. and Others	1.M/s. Impulse Forestry India Ltd. 2. Mr. Bijendra Giri 3. Mr. Shiv Kumar Tyagi 4. Ms. Kusum Lata 5. Mr. Horam Singh Tyagi 6. Mr. Dheer Singh 7. Mr. Ramendra Kumar Sharma 8. Ms. Kamlesh Devi	CIS Regulations	25/2005	14/01/2004	15/09/2006	Accused mobilized Rs 0.6 lakh. Accused pleaded guilty, two accused let off after due admonition, others sentenced to fine of Rs. 2000 each and on default simple imprisonment for 15 days.
22	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Paramount Forest (India) Ltd. and Others	1.M/s. Paramount Forest (India) Ltd. 2. Dr. G.S. Dhillon 3. Mr. Virinder Kumar 4. Mr. D.K. Gupta	CIS Regulations	120/2005	16/12/2003	15/09/2006 & 09/11/2006	Accused mobilized Rs 20 lakh. Accused no. 2 acquitted and accused no. 3 stands convicted.

23	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Shivrampur Orchard & Plantation Ltd. and Others	1. M/s. Shivrampur Orchard & plantation Ltd. 2. Mr. Uday Nath Pandey 3. Mr. Virendra Pandey 4. Mr. S.P. Dubey	CIS Regulations	156/2005	14/01/2004	23/09/2006	Accused mobilized Rs 0.8 lakh. All accused convicted and sentenced to fine of Rs. 10,000/- each and on default simple imprisonment for 3 months.
24	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Panacea Forest India Ltd. and Others	1. Mr. Panacea Forest India Ltd. 2. Mr. Pankaj Kumar Patil 3. Mr. Pankaj Kumar Poddar 4. Mr. Sanjeev Kumar Sinha 5. Mr. Neeraj Kumar Poddar 6. Ms. Dharam Sheela Sinha 7. Ms. Bimla Devi 8. Ms. Pawan Kumar	CIS Regulations	27/2005	16/12/2003	25/09/2006	Accused mobilized Rs 5.2 lakh. All accused convicted and sentenced fine.  A-1, 2 and 3 sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 3 months to A-2 and A-3.  A-4, 5, 6, 7 and 8 sentenced to fine of Rs. 2000/- each and on default simple imprisonment for 1 month.
25	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Rajshree Agricultural Private Ltd. and Others	1. M/s. Rajshree Agricultural Private Ltd. 2. Mr. Radhey Shyam 3. Dr. Pradeep Sharma	CIS Regulations	134/2005	16/12/2003	26/09/2006	Accused mobilized Rs 5 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 3 months.

26	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Karambhumi Forests India Ltd. and Others	1. M/s. Karambhumi Forest India Ltd. 2. Mr. Chander Sharma 3. Ms. Chander Kanta 4. Mr. Kamal Kant Sharma	CIS Regulations	124/2005	16/12/2003	29/09/2006	Accused mobilized 10.5 Lakh. Accused no. 1 and 4 convicted and sentenced to fine of Rs. 5000 each, on default simple imprisonment for four months.  Accused no. 2 and 3 declared as Proclaimed Offenders and kept in Dormant File.
27	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Yaara Plantations Ltd. and Others	1. M/s. Yaara Plantations Ltd. 2. Mr. Ashutosh Dwivedi 3. Mr. Rakesh Dhar Mishra 4. Ms. Veena Dwivedi 5. Mr. Dhananjay Tripathi	CIS Regulations	108/2005	16/12/2003	27/10/2006	Accused mobilized Rs 2.5 lakh. Accused no. 1 to 4 convicted and sentenced to fine of Rs. 10,000/- each and on default simple imprisonment for 3 months. Accused no.5(Dhananjay Tripathi) is acquitted.
28	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Trimurti Forestry Ltd. and Others	1. M/s. Trimurti Forestry Ltd 2. Mr. Kunj Bihari Lal Saxena 3. Mr. Radhey Govind Saxena 4. Ms. Uma Saxena 5. Mr. Ravindra Nath Saxena 6. Mr. Madhu Saxena 7. Mr. Sallaudhin 8. Mr. Parul Saxena 9. Mr. Sumit Gupta	CIS Regulations	54/2004	14/01/2004	27/10/2006	Accused 1 to 5 & 7 to 9 convicted and sentenced to fine of Rs 10,000/- each and on default simple imprisonment for 3 months. Accused no.6 is acquitted.

29	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Thar India Forests Ltd. and Others	1. M/s. Thar India Forest Ltd. 2. Mr. Lal Chand Gaur 3. Mr. Ajit Singh Maharoo 4. Mr. Om Prakash Chauhan	CIS Regulations	132/2005	14/01/2004	27/10/2006	Accused mobilized Rs 1.2 lakh. All accused convicted and sentenced to fine of Rs. 8000/- each and on default simple imprisonment for 3 months.
30	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Five Star Forests Ltd. and Others	1. M/s Five Star Forests Ltd. 2. Mr. Vijay Thakur 3. Mr. Sita Ram 4. Mr. Ajmair Singh 5. Ms. Pappi Devi 6. Mr.Prem Singh 7. Mr.Harnam Singh 8. Mr. Desraj	CIS Regulations	1236/2003	15/12/2003	28/10/2006	Accused mobilized Rs 10.3 lakh. Accused 1, 2, 3 and 4 convicted and sentenced to fine of Rs. 30,000/- each and on default simple imprisonment for 6 months.  Proceedings against Accused 8 (Desraj) were stopped considering the fact that he was promoter.  Accused No. 5,6 and 7 were acquitted
31	ACMM Tis Hazari Court Delhi / ACMM, Delhi	M/s. Vasudhaiv Plantations & Livestock Ltd. and Others	1. M/s. Vasudhaiv Plantations & Livestock Ltd. 2. Mr. Manoj Kumar Gupta 3. Mr. Vijay Kumar Gupta 4. Mr Alok Sinha 5. Mr. P.K. Samant	CIS Regulations	. 88/2005	16/12/2003	28/10/2006	Accused mobilized Rs 9.7 lakh. All accused convicted and sentenced to fine of Rs. 30,000/- each and on default simple imprisonment for 6 months.

32	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Rare Earth Agrotech India Ltd. and Others	1. M/s. Rare Earth Agrotech India Ltd. 2. Mr. Satish Srivastava 3. Mr. Raghvender Mathur 4. Mr. Sandeep Kumar Sahoo 5. Mr. Avinash Shankar Mathur 6. Mr. Santosh Sager 7. Mr. Asish Sricastava 8. Ms. Lata Singh 9. Mr. Vinay Shanker Mathur	CIS Regulations	1320/2003 & 46/2005	21/12/2002	03/11/2006	Accused mobilized Rs 15.8 lakh. All accused convicted and sentenced to fine of Rs. 25,000/- each and on default simple imprisonment for 3 months.
33	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Himachal Paryatan Avam Krishi Vikas Ltd. and Others	1. M/s. Himachal Paryatan Avam Krishi Vikas Ltd. 2. Mr. Suresh Kumar Barwal 3. Ms. Darshna Devi 4. Ms. Pranto Verma	CIS Regulations	1168/2003	16/12/2003	03/11/2006	Accused mobilized Rs 12.9 lakh. All accused convicted and sentenced to fine of Rs. 35,000/- each accused.
34	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Green Global (India) Ltd. and Others	1. M/s. Green Global (India)Ltd. 2. Mr. Naresh Hasija 3. Mr. Manoj Grover 4. Ms. Suman 5. Ms.. Kanta Antil	CIS Regulations	76/2005	21/12/2002	06/11/2006	Accused mobilized Rs 38.4 lakh. Accused no. 5 declared as Proclaimed Offender.  Accused company and accused no. 2 and 3 sentenced to fine of Rs. 1 lakh each and on default simple imprisonment for four months.  Further, ordered to file WRR within 1 month with SEBI.

35	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Ohm Hitech Farms India Ltd. and Others	1.M/s.Ohm Hitech Farms India Ltd. 2. Mr. Onkar Nath Kesari Mr. Kamal Kishor Sharma 4. Mr. Deepak Kumar Vishwakarma	CIS Regulations	145/2005	16/12/2003	16/11/2006	Accused mobilized Rs 0.5 lakh. All accused convicted and sentenced with a fine of Rs. 2,500/- each and on default simple imprisonment for two months
36	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Basant Farms & Resorts India Ltd. and Others	1. M/s. Basant Farms & Resorts India Ltd. 2. Mr. Shankar Singh Kushwaha 3. Mr. Basant Singh Kushwaha 4. Mr. Gulshan Kuamr Ajmani.	CIS Regulations	24/2005	14/01/2004	29/11/2006	Accused mobilized Rs 8 lakh. All accused convicted and sentenced to fine of Rs. 25,000/- on each accused and on default simple imprisonment for three months.
37	ACMM Tis Hazari Court Delhi	M/s. KDK Agro Pvt.Ltd and Others	1. Mr. Kiran Chand Goyal 2. Ms. Dimple Goyal 3. Mr. Mukesh Goyal	CIS Regulations	152/2005	14/01/2004	01/12/2006	The case resulted in conviction. Copy of Order awaited
38	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Teak Land Forest India Ltd. and Others	1.M/s. Teak Land Forest India Ltd 2. Mr. Kripa Shankar 3. Mr. Onkar Prasad 4. Mr.Ramanand 5. Mr. Rajesh Kumar 6. Ms. Bindu Devi 7. Ms. Savitri Devi 8. Ms. Neelam Devi	CIS Regulations	56/2004	14/01/2004	-----	The case resulted in conviction. Copy of Order awaited
39	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Pace Forest India Ltd and Others	1. M/s Pace Forest India Ltd. 2. Mr. Sailesh Kumar Gupta 3. Ms. Radha Gupta 4. Ms. Indira Raina	CIS Regulations	538/2005	03/06/2005	09/12/2006	Accused mobilized Rs 4.40 lakh. All accused found guilty and sentenced to fine of Rs. 25,000/ - each and on default simple

			5. Mr. Sanjay Kumar Gupta 6. Mr. Somnath Muju (Dead) 7. Mr. Ashish Gupta					imprisonment for three months.
40	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. GSR Agro Resorts Ltd. and Others	1. M/s. GSR Agro Resorts Ltd 2. Ms. G.C.Modgill 3. Ms. Rakesh Mehta 4. Ms. S K Gupta	CIS Regulations	5/2002	02/01/2002	13/02/2007	The case resulted in conviction. Copy of Order awaited
41	Special Court for Economic Offences, Hyderabad	Mr. M.V. Raghava Chari ( in the matter of M/s.K.P.Gelatines & Chemicals Ltd)	1. Mr. M. V. Raghava Chari 2. Mr. Kirti kumar M Thakkar 3. Mr. Deepkumar M. Thakkar 4. Mr. S. Haridas 5. Mr. L. L. Rajani 6. Ms. Nutan K.Thakkar 7. Ms. K. L. Rajani 8. Mr. S.L. Rajani 9. Mr. Jagannath Agarwal 10.Mr. K. Y. Raij	Companies Act	02/1999	7/8/1999	10/1/2002 & 28/02/2007	Accused 2 sentenced with fine of Rs.10000/- . A-4 & 6 acquitted. Case against Accused-3, 5, 7 & 8 has been split and the court vide order dated 28.02.2007 dismissed the complaint against A3, 5,7, & 8 with a liberty to SEBI to seek revival of proceedings on obtaining the address of the accused. A-1 was discharged as per order in on 10/1/2002. Case against A- 9 & 10 dismissed on 5/11/99
42	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Prince Agro Industries Ltd. and Others	1. M/s. Prince Agro Industries Ltd. 2. Mr. Hari Lalawani 3. Mr. P.C. Pathak 4. Ms. Anita Lalwani	CIS Regulations	131/2005	14/08/2003	07/03/2007	Accused mobilized Rs 74.7 lakh. All accused convicted and sentenced to fine of Rs. 7500/- each and on default simple

			5. Mr. Sunny Thomas 6. Mr. Om Prakash Totlani					imprisonment for 3 months.
43	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. HP Tiller Tracts & Tourism Ltd. and Others	1. M/s. H.P Tiller Tracts & Tourism Ltd. 2. Mr. CR Sharma 3. Mr. Jitendra Verma 4. Mr. Sushil Sharma	CIS Regulations	117/2005	16/12/2003	09/03/2007	Accused mobilized Rs 15 lakh. All accused convicted and sentenced to fine of Rs. 30,000/- each and on default simple imprisonment for four months. Further, ordered to file WRR within 2 months with SEBI.
44	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Grow Well Plantations India Ltd. and Others	1. M/s. Grow Well Plantations India Ltd. 2. Mr. Vijay Kumar Singh 3. Mr. Avdhesh Kumar Giri 4. Mr. Ashok Kumar Pandey 5. Mr. Pankaj Kumar Upadhyay 6. Mr. Purushottam Singh 7. Mr. Ambujeshwar Nath Pandey 8. Mr. Anil Kumar Singh	CIS Regulations	1242/2003	15/12/2003	24/03/2007	Accused mobilized Rs 4.8 lakh. Accused no. 1, 2 and 8 convicted and sentenced to fine of Rs. 5,000/- each and on default two months Simple imprisonment  Accused no. 3, 4, 5, 6, and 7 acquitted.
45	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Samagra Agro Tech Ltd. and Others	1. M/s. Samagra Agro Tech Ltd. 2. Mr. Mahendra Kumar Dewpuriya 3. Mr. Mohan Tiwari 4. Mr. Prem Dutt Dixit 5. Mr. Vishwas Sharma 6. Mr. Abul Naseer	CIS Regulations	3/2004	14/01/2004	20/04/2007	Accused mobilized Rs 0.6 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 3 months.

			Mansoori 7. Mr. Shiv Raj Singh 8. Mr. Sanjay Chaturvedi					
46	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Harkota Plantations Ltd. and Others	1. M/s. Harkota Plantations Ltd 2. Mr. Ajay Joshi 3. Mr. Sanjay Kumar 4. Mr. Kanti Joshi	CIS Regulations	80/2005	14/01/2004	02/06/2007	Accused mobilized Rs 7.5 lakh. All accused convicted and sentenced to fine of Rs. 7000/- each and on default simple imprisonment for 3 months.  WRR already submitted to SEBI shall be subject to its audit by auditors of RBI as per rules.
47	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. City Gold Agro India Ltd. and Others	1. M/s. City Gold Agro India Ltd. 2. Mr. Raghuvir Saran Sinha 3. Mr. Ajit Kumar Sinha 4. Mr. Pradip Kumar Sinha 5. Mr. Sanjay Viz	CIS Regulations	155/2005	14/01/2004	04/08/2007	All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 15 days.
48	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Bravim Farms Ltd. and Others	1. M/s. Bravim Farms Ltd. 2. Mr. Amarjeet Singh (Dead) 3. Ms. Madhu Sheel 4. Ms. Satish Kaushik 5. Ms. Kusum Gupta	CIS Regulations	161/2005	21/12/2002	06/09/2007	Accused mobilized Rs 46.6 lakh. Accused No.3 convicted vide order dated 23/08/2007 and was ordered to pay fine of Rs. 5000/- and on default simple imprisonment for one month.  Accused no. 2 dead. Accused no. 1, 4 and

								5 didn't appear. Accused no. 4 and 5 declared Proclaimed Offenders and kept in Dormant File.
49	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. New India Horticulture and Agro Ltd. and Others	1.M/s. New India Horticulture & Agro Ltd. 2. Mr. Narbadeshwar Giri 3. Mr. Mahendra Ram Verma 4. Mr. Manoj Kumar Dubey	CIS Regulations	143/2005	16/12/2003	20/09/2007	Accused mobilized Rs 1.6 lakh. All accused convicted and sentenced to fine of Rs. 7000/- each and on default simple imprisonment (SI) for 1 month.  Award of Rs.5,000/- to SEBI.  Further, ordered to file WRR within two months with SEBI
50	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Lyra Agritech Ltd. and Others	1. M/s. Lyra Arritech Ltd. 2. Mr. Subash Arora 3. Mr. Sanjeev Kumar Narula 4. Mr. Ravinder Kumar	CIS Regulations	173/2005	14/01/2004	27/09/2007	Accused mobilized Rs 2.7 lakh. All accused convicted and sentenced to fine of Rs. 8000/- each and on default simple imprisonment for 1 month.  Award of Rs. 1000/- from each convict and on default 15 days simple imprisonment
51	47th ACMM Esplanade Mumbai / ASJ, Mumbai	Mr. Shailesh M Doshi	Mr. Shailesh M Doshi	Broker Regulations & SCR Act	287/2006	03/10/2003	22/10/2007	Accused convicted and sentenced to imprisonment for a term of one year and fine of Rs. 5000/-

52	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Sparrow Agro Forest Ltd. and Others	1.M/s. Sparrow Agro Forest Ltd. 2. Mr. Daya Nand Saini 3. Mr. Balbir Singh Saini 4. Mr. Arvind Kumar Bansal	CIS Regulations	13/2004	21/01/2003	31/10/2007	Accused mobilized Rs 96.5 lakh. All accused convicted and sentenced to fine of Rs 6,000/- each and on default simple imprisonment for 15 days.  Award of Rs. 2000/- to SEBI and in default 15 days simple imprisonment  Further, ordered to file WRR within two months with SEBI.
53	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Vatika Agro Industries (I) Ltd. and Others	1. M/s. Vatika Agro Industries (I) Ltd. 2. Mr. Rishi Kumar Pandey 3. Mr. Amar Nath Shukla 4. Ms. Sheela Pandey	CIS Regulations	48/2004	14/01/2004	30/11/2007	Accused mobilized Rs 3.2 lakh. All accused convicted and sentenced to fine of Rs. 8000/- each and on default simple imprisonment for 1 month.  Award of Rs. 1000/- from each convict was awarded to SEBI and on default 15 days simple imprisonment (SI).  Further, ordered to file WRR within two months with SEBI.
54	ACMM Tis Hazari	M/s. Vats Integrated	1. M/s. Vats Integrated	CIS	27/2004	14/01/2004	22/12/2007	Accused mobilized Rs

	Court Delhi / ASJ, Delhi	Plantations Co. Ltd. and Others	Plantations Co. Ltd. 2. Mr. Narendra Kumar Sharma 3. Mr. Kamlesh Sharma 4. Mr. Naresh Kumar Yadav	Regulations				0.7 lakh. Accused pleaded guilty. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 15 days. Further, ordered to file WRR within two months with SEBI.
55	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Elite Forest Ltd. and Others	1. M/s. Elite Forest Ltd. 2. Mr. Kaushal K. Sharma 3. Mr. Krishan Rathi 4. Mr. Surajmal Kadian 5. Mr. Surender Saini	CIS Regulations	47/2005	21/12/2002	03/01/2008	Accused mobilized Rs 42.3 lakh. Accused no. 2 and 5 convicted and sentenced to fine of Rs. 50,000/- each. Company declared as Proclaimed Offender. Accused no. 3 and 4 were acquitted.
56	ACMM Tis Hazari Court Delhi / ASJ Delhi	M/s. Zaffron Forests India Ltd. and Others	1. M/s. Zaffron Forests (I) Ltd. 2. Mr. Hassan Rather 3. Mr. Ilyas Ahmad Mir 4. Mr. Mohd. Uousf Rather 5. Mr. Fazaz Ahmad Mir 6. Mr. Fazaz Ahmad Dar 7. Mr. Ab Majeed Bhat	CIS Regulations	1201/2003	16/12/2003	10/01/2008	Accused mobilized Rs 34 lakh. Fine of Rs. 6,000/- imposed on each of accused person with direction to file the winding up report within a period of two months. Further award of Rs. 20,000/- to SEBI as expenses
57	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Parvarish Plantations Ltd. and Others	1. M/s. Parvarish Plantations Ltd. 2. Mr. Amit Sah 3. Mr. Krishna Kant Awasthi 4. Ms. Vishnu Kanti	CIS Regulations	128/2005	16/12/2003	24/01/2008	Accused mobilized Rs 2.2 lakh. Accused no. 2 pleaded guilty and fined Rs. 5,000/- . Accused no.3 and 4 declared as Proclaimed Offenders and kept in Dormant

								File.
58	ACMM Tis Hazari Court Delhi / ASJ Delhi	M/s. Times Forests India Ltd. and Others	1. M/s. Time Forests India Ltd. 2. Mr. Mohammad Sahnaz 3. Mr. Bhanu Pratap Sharma 4. Mr. Tej Bhan Singh 5. Mr. Mohammad Akram 6. Mr. Joginder Singh 7. Mr. Devinder Singh 8. Mr. Chhotelal Verma	CIS Regulations	32/2004	14/01/2004	12/03/2008	Accused 1, 2, 3, 5,6,7,8 convicted. A fine of Rs. 5000/- was sentenced on accused nos. 1, 2, 5,6,7,8 and on default simple imprisonment for one month and Rs. 2500/- upon accused no. 3 and on default simple imprisonment for 15 days. Accused 4 declared as Proclaimed Offender and kept in Dormant File.
59	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Jassowal Forests & Investments Ltd and Others	1.M/s. Jassowal Forests & Investments Ltd 2. Mr. Malkiat Singh 3. Mr. Tarsen Kaur 4. Mr. Prem Singh Bhatoo	CIS Regulations	154/2005	14/01/2004	29/03/2008	Accused nos 1 to 3 convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 1 month.  Award of Rs.5, 000/- to SEBI.  Further, ordered to file WRR within two months with SEBI. Accused no. 4 declared as Proclaimed Offender and kept in Dormant File.

60	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Aastha Resorts & Plantations India Ltd. and Others	1. M/s. Aastha Resorts & Plantations India Ltd. 2. Mr. Om Prakash Choudhary 3. Mr. Sanjay Choudhary 4. Mr. Hukum Singh 5. Mr. Ratan Singh 6. Mr. Praveen Srivastava	CIS Regulations	79/2004	14/01/2004	10/04/2008	All accused convicted and sentenced a fine of Rs. 10,000/- each and on default simple Imprisonment for One Month. Further award of Rs 30,000/- to SEBI as expenses incurred
61	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Goldstar Teak Forest India Ltd. and Others	1. M/s. Goldstar Teak Forest India Ltd. 2. Mr. D K Singh 3. Mr. S P Singh 4. Mr. J D Sharma	CIS Regulations	31/2005	21/12/2002	25/04/2008	Accused no.4 convicted and sentenced to undergo rigorous imprisonment of 6 months along with fine of Rs 50,000/- Accused No. 2 and 3 declared as proclaimed offenders and kept in Dormant file
62.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. Angel Green Forest Ltd. and Others	1. M/s. Angel Green Forest Ltd. 2. Mr. Harminder Singh 3. Mr. Jagdish Singh Baweja 4. Ms. Surjit Kaur.	CIS Regulations	115/2005	21/12/2002	14/07/2008	All accused convicted. Accused no 3 sentenced to undergo rigorous imprisonment for 6 months and also to pay a fine of Rs 50,000/- As regards accused nos. 1 and 4 each shall pay a fine of Rs 100000/- each. Further, ordered to file WRR with SEBI within 2 months.
63.	Special Court for Economic Offences, Hyderabad	M/s. Krebs Bio Chemicals and Others	1. M/s Krebs Bio Chemicals 2. Dr R T Ravi 3. Mr. A. Narendra	Companies Act	407/2002	21/09/2002	16/07/2008	All accused convicted and sentenced to fine of Rs 20,000/- each and on default simple imprisonment for 1 month.

64.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s. SJM Agro Ltd. and Others	1. M/s. SJM Agro Ltd 2. Mr. Ajay Singh 3. Mr. Rama Kant Singh 4. Ms. Usha Singh	CIS Regulations	91/2005	21/12/2002	18/10/2008	Accused no 3 convicted and sentenced to undergo rigorous imprisonment for 6 months and also to pay a fine of Rs 100000/-and on default simple Imprisonment for 3 Months. As regards accused nos. 1 and 4 each shall pay a fine of Rs 100000/- each on default simple Imprisonment for 2 Months. Accused No. 2 declared as Proclaimed Offender Further, ordered the accused no.1 to file WRR with SEBI within 2 months.
65.	ACMM Tis Hazari Court Delhi	M/s Kriex Global Plantations Ltd. & Others	1. M/sKriex Global Plantations Ltd. 2. Mr. K.K. Gupta 3. Mr. K.K. Verma 4. Ms. Tara Devi	CIS Regulations	1246/2002	19/09/2002	13/04/2009	All Accused pleaded guilty and convicted and sentenced to fine of Rs. 10000/- each and on default simple imprisonment (SI) for one month. Further, Rs. 1,98,000/- (amount lying unpaid to investors) to be deposited with the Court
66.	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	M/s KBR Forest Ltd. & Others	1. M/s KBR Forest Ltd. 2. Mr. Anil Kumar 3. Mr. Rakesh Kumar 4. Mr. Santosh 5. Mr. Suresh Kumar	CIS Regulations	129/2005	16/12/2003	10/07/2009	Accused mobilized Rs 2 lakh. Accused no. 1, 2, 5, 6 and 8 pleaded guilty and convicted and

			6. Mr. Ravinder Gupta 7. Mr. Ramesh Kumar 8. Ms. Neelam Sharma					sentenced to fine of Rs. 10000/- each and on default of payment of fine, simple imprisonment (SI) for six months.  Accused No. 3 and 4 were declared as proclaimed offenders and kept in Dormant file. Accused no. 7 is dead.
67.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Sayunkta Bharati Gramin Plantation Ltd	1. M/s Sayunkta Bharati Gramin Plantation Ltd. 2. Mr. Radhey Shyam Chaudhary 3. Ms. Archana Gangwar 4. Mr. Ashok Kumar Chaudhary 5. Mr. Ram Shanker Maurya 6. Ms Udai Veer Singh 7. Mr. Asha Ram Ms. Shrawni Trivedi	CIS Regulations	72/2004	14/01/2004	29/09/2009	Accused no. 2,4,6 and 8 pleaded guilty.  Accused no. 2,6 and 8 convicted and sentenced till rising of the Court and also sentenced to pay fine of Rs 5000/- each.  As regards accused no 4 convicted and sentenced to pay fine of Rs 5000/-  Accused nos. 3,5 and 7 were declared as Proclaimed Offender and kept in Dormant File.

68.	ACMM Tis Hazari Court Delhi /ASJ, Delhi	M/s Reco Plantations Ltd. & Others	<ol style="list-style-type: none"> <li>1. M/s Reco Plantations Ltd.</li> <li>2. Mr. Maheshwar Dutt Sharma</li> <li>3. Mr. Ishwar Dutt Sharma</li> <li>4. Mr. Kamleshwar Dutt Sharma</li> <li>5. Ms. Poornima Sharma</li> <li>6. Mr. Chander Mohan Arora</li> <li>7. Ms. Abha Arora</li> <li>8. Mr. Rajender Kumar Jain</li> </ol>	CIS Regulations	84/2009	16/12/2003	22/10/2009	<p>Accused no. 8 Pleaded guilty and convicted and sentenced to fine of Rs 5,000/-</p> <p>Remaining Accused declared as proclaimed offenders and kept in Dormant file.</p>
69.	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	M/s Jeevan Jyothi Plantations Ltd. and Others.	<ol style="list-style-type: none"> <li>1. M/s Jeevan Jyothi Plantations Ltd.</li> <li>2. Mr. Mukesh Kumar Gupta</li> <li>3. Mr. Upendra Kumar</li> <li>4. Mr. Vinod Kumar Bharadwaj</li> <li>5. Mr. Aswani Kumar Dubey</li> <li>6. Mr. Ashok Kumar Verma</li> </ol>	CIS Regulations	49/2009	21/12/2002	31/10/2009	<p>Accused mobilized Rs 28.3 Lakh. Accused no. 4 and 6 convicted and sentenced to Rigorous imprisonment for one year each and fine of Rs. 5 Lakh. each and on default of payment of fine, simple imprisonment for 6 months each.</p> <p>Further, out of the amount of fine realized a sum of Rs 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.</p> <p>Accused no. 2,3, and 5 declared as</p>

								proclaimed offenders and kept in Dormant file.
70.	ACMM Tis Hazari Court Delhi /ASJ, Delhi	M/s Teem Orchard India Ltd and Others.	<ol style="list-style-type: none"> <li>1. M/s Teem Orchard India Ltd and Others.</li> <li>2. Mr. Vinod Kumar Agarwal</li> <li>3. Mr. Lal Singh Chouhan</li> <li>4. Mr. Ravi Srivasta</li> <li>5. Mr. Ajay Srivastva</li> </ol>	CIS Regulations	57/2004	14/01/2004	27/11/2009	<p>Accused mobilized Rs 0.4 Lakh. AccusedNo. 1, 2 and 4 pleaded guilty and convicted and sentenced to fine of Rs 5,000/-each and also sentenced till the rising of the court.</p> <p>Accused nos. 3 and 5 were declared as Proclaimed Offender and kept in Dormant File.</p>
71.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Rim jhim Agro Forest Ltd and Others.	<ol style="list-style-type: none"> <li>1. M/s Rim jhim Agro Forest Ltd</li> <li>2. Mr. P.S.Choudhary</li> <li>3. Mr. D.S.Thakur</li> <li>4. Mr. K.C.Kaundal</li> <li>5. Mr. S.S.Thakur</li> <li>6. Mr. Roop Lal Kaundal</li> <li>7. Mr. H.C.Mahajan</li> </ol>	CIS Regulations	56/2009	21/12/2002	30/11/2009	<p>Accused mobilized 29 Lakh. Accused no. 2, 3 5 and 6 convicted and sentenced to Rigorous imprisonment for a term of one year and fine of Rs. 1 Lakh each and on default of payment, simple imprisonment for 6 months each.</p> <p>Accused no.4 and 7 declared as Proclaimed Offenders</p>
72.	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	M/s Purvanchal Plantations India Ltd and Others	<ol style="list-style-type: none"> <li>1. M/s Purvanchal Plantations India Ltd.</li> <li>2. Mr. Brijendra Kumar Srivastva</li> </ol>	CIS Regulations	55/2009	16/12/2003	30/11/2009	Accused mobilized 5.4 Lakh. Accused no. 2,3,4,6,7 and 8 convicted and sentenced to Rigorous

			<ol style="list-style-type: none"> <li>3. Mr. Madan Lal Verma</li> <li>4. Mr. Akhilesh Kumar Singh</li> <li>5. Mr. Hare Shyam Jee</li> <li>6. Mr. Sanjay Kumar Srivastava</li> <li>7. Mr. Raj Kumar Gupta</li> <li>8. Mr. Ravindra Kumar</li> </ol>					imprisonment for a term of one year and fine of Rs. 1 Lakh each and on default of payment, simple imprisonment for 6 months each.
73.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s JBR Forestry Ltd and Others	<ol style="list-style-type: none"> <li>1. M/s JBR Forestry Ltd</li> <li>2. Ms. Renu Sharma'</li> <li>3. Mr. Pradeep Kumar</li> <li>4. Mr. Manoj Kumar</li> <li>5. Ms. Ravinder Kaur</li> </ol>	CIS Regulations	1194/2003	16/12/2003	04/12/2009	Accused no. 2,3 and 4 pleaded guilty and convicted and sentenced to pay fine of Rs 10,000/ each in default of payment of fine Simple Imprisonment for 3 months each. Accused no. 5 was declared as Proclaimed Offender and kept in Dormant file.
74.	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	M/s . Endowment Forest(I) Ltd. and Others	<ol style="list-style-type: none"> <li>1. M/s Endowment Forest (I)Ltd.</li> <li>2. Mr. Virendar Kumar Kansal</li> <li>3. Mr. J.C. Kansal</li> <li>4. Ms. Kavita Kansal</li> <li>5. Mr. B.K. Bhat</li> <li>6. Mr. Jagdish Chander</li> <li>7. Mr. Devinder Pal</li> <li>8. Mr. Prabhakaran Pillathu</li> <li>9. Mr. G.M.Bhatt</li> </ol>	CIS Regulations	54/2009	26/02/2005	04/12/2009	Accused no. 4 and 7 convicted and sentenced rigorous imprisonment for 6 months and also sentenced to pay fine of Rs 50,000/- each in default of payment of fine Simple Imprisonment for 2 months  Accused no. 5, 8 and 9 were declared as Proclaimed Offender and kept in Dormant

								file. Accused no. 2 , 3 and 6 had expired.
75.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Startek Plantation and Forest Ltd. and Others	1. M/s Startek Plantation and Forest Ltd 2. Mr. V K Sharma 3. Mr. M K Siddiqui(Dead)	CIS Regulations	34/2009	14/01/2004	04/02/2010	Accused no. 2 Convicted and sentenced to Rigorous imprisonment for 1 year and also to pay a fine of Rs 5 Lakh and on default of payment of fine Simple Imprisonment for 6 months Each. Against Accused no. 3 abated.
76.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Ankur Forest & Projects Development India Ltd. and Others	1. M/s Ankur Forest & Projects Development India Ltd. 2. Mr. Tasrim Saini 3. Mr. Rajbir Singh 4. Mr. Jagit Singh 5. Mr. Hemant Sharma 6. Mr. Mohan Lal Saini	CIS Regulations	33/2009	21/12/2002	04/02/2010	Accused no. 2 to 4 and 6 convicted and sentenced to Rigorous imprisonment for 1 year and also to pay a fine of Rs 5 lakh and on default of payment of fine simple imprisonment for 6 months each. Further, out of the amount of fine realized a sum of Rs 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.
77.	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	M/s Harbansram Tree Magnum Resorts(I) Ltd. and	1.M/s Harbansram Tree Magnum Resorts(I) Ltd.	CIS Regulations	77/2009	16/12/2003	10/03/2010	Accused No. 1 Company. Accused no.2 to 4 convicted

		Others	2. Mr. Rajesh Kumar Srivastava 3. Mr. Ajith Kumar Srivastava 4. Mr. Yogender Nath Singh					and sentenced to pay fine of Rs 1,00,000/- each The case resulted in Conviction and on default of payment of fine simple imprisonment for 6 months each.  Further, out of the amount of fine realized a sum of Rs 30,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.
78.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Asian Plantation Ltd. and Others	1. M/s Asian Plantation Ltd 2. Mr. Manoj Kapur 3. Ms. Ashwani Berry 4. Mr. S.P Kaila 5. Mr. Brigunder Makkar 6. Shailendra Kaushik 7. Ms. Sudha Mittal 8. Mr. Gulshan Rai Manuy	CIS Regulations	66/2009	21/12/2002	23/02/2010	Accused No.1 is Company. Accused no.3 declared as Proclaimed Offender. Accused no. 2 , 4 to 8 convicted and sentenced to Rigorous Imprisonment for 6 months each and pay a fine of Rs 5,00,000/- each and on default of payment of fine simple imprisonment for 6 months each.  Further, out of the amount of fine realized a sum of Rs 30,000/- be paid to SEBI after expiry of

								period of revision, appeal, towards the expenses incurred by it.
79.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	.M/s Charbhujanath Cement Company Ltd & Others	1.M/s Charbhujanath Cement Company Ltd. 2.Mr. Mool Nath 3. Mr.Madhukar Jangid 4. Mr.Shailendra Pandey 5. Mr.Sanjay Pandey 6. Ms. Kumari Pandey 7. Shankar Lal Pandey 8. MsTara Chand Kharol	CIS Regulations	1226/2003	15/12/2003	05/03/2010	Accused no. 1 to 7 convicted and sentenced accused no. 2 to 7 to Rigorous Imprisonment for 6 months each and pay a fine of Rs 1,00,000/- each and on default of payment of fine simple imprisonment for 6 months each.  In addition, the court sentenced accused no.1 company to pay fine of Rs 1,00,000  Accused no. 8 declared as proclaimed offender.
80.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Accord Plantations Ltd. and Others	1. M/s Accord Plantations Ltd. 2. Mr. P C Thakur 3. Ms. Sunitha Bhagat 4. Mr. Rajan Rai 5. Mr. Ajay Vohra	CIS Regulations	75/2009	21/01/2002	26/03/2010	Accused no. 2 to 5 convicted and sentenced to Rigorous Imprisonment for 6 months each and pay a fine of Rs 10,00,000/- (Ten Lakh) each and on default of payment of fine simple imprisonment for 3 months each. Further, out of the

								amount of fine realized a sum of Rs 50,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.
81	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Hind Forest India Ltd and Others	<ol style="list-style-type: none"> <li>1. M/s Hind Forest India Ltd</li> <li>2. Mr. Shiv Sharma</li> <li>3. Mr. Gurmail Chaudhary</li> <li>4. Mr. Raj Kumar Gupta</li> </ol>	CIS Regulations	47/2009	16/12/2003	08/04/2010	<p>Accused no.4 convicted and sentenced to Rigorous Imprisonment for 6 months . In addition accused no.1 company and accused no.4 shall pay a fine of Rs 4,00,000/- each and on default of payment of fine simple imprisonment for 3 months each .</p> <p>Further, out of the amount of fine realized a sum of Rs 30,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.</p> <p>Accused no 2 and 3 declared as Proclaimed Offenders.</p>
82.	ACMM Tis Hazari Court Delhi / ASJ,	M/s Glitter Gold Plantations Ltd. and	<ol style="list-style-type: none"> <li>1. M/s Glitter Gold Plantations Ltd.</li> </ol>	CIS Regulations	198/2005	15/12/2003	13/04/2010	Accused no.2,3,5,7 & 8 convicted and

	Delhi	Others	<ol style="list-style-type: none"> <li>2. Mr. Pankaj Jain</li> <li>3. Mr. Deepak Jain</li> <li>4. Ms. Manjul Jain</li> <li>5. Mr. Sudershan Kr. Jain</li> <li>6. Ms. Aarti Jain</li> <li>7. Mr. Sachind Gupta</li> <li>8. Mr. Yashwant Jain</li> </ol>					<p>sentenced to Rigorous Imprisonment for 3 months . In addition accused no.1 company and accused no.2, 3,5,7 8 shall pay a fine of Rs 1,00,000/- each and on default of payment of fine, accused 2,3,5,7,&amp; 8 shall go simple imprisonment for 3 months each.</p> <p>Accused 4 &amp;6 convicted and sentenced to pay of Rs 50,000/- each and on default, simple imprisonment for 3 Months each.</p> <p>Accused directed to file WRR with SEBI</p>
83.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s JSM Plantation & Diary Farming Ltd. and Others	<ol style="list-style-type: none"> <li>1. M/s JSM Plantation &amp; Diary Farming Ltd</li> <li>2. Mr. Dharmendra Pratap Singh</li> <li>3. Ms. Mithesh Kumari</li> <li>4. Mr. Siyaram Saraf</li> <li>5. Mr. Pradeep Kumar Saraf</li> </ol>	CIS Regulations	27/2009	16/12/2003	07/05/2010	<p>All accused convicted and sentenced to pay a fine of Rs. 50,000/- each and on default, accused no. 2 to 5 shall go simple Imprisonment for 3 Months. Accused directed to file WRR with SEBI within 2 months</p> <p>Further, out of the amount of fine</p>

								realized a sum of Rs 30,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.
84.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Seagate Forest Ltd. and Others	<ol style="list-style-type: none"> <li>1. M/s Seagate Forest Ltd.</li> <li>2. Mr. M K Tiwari</li> <li>3. Mr. K KTatti</li> <li>4. Mr. G S Thind</li> </ol>	CIS Regulations	1305/2002	21/12/2002	07/05/2010	<p>Accused no. 4 convicted and sentenced to Rigorous Imprisonment for 6 Months.</p> <p>In addition accused no.1 company and accused no. 4 shall pay a fine of Rs 5,00,000/- each and on default of payment of fine, accused 4 shall go simple imprisonment for 6 months each.</p> <p>Accused directed to file WRR with SEBI within 2 months</p> <p>Further, out of the amount of fine realized a sum of Rs 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.</p> <p>Accused no. 2 &amp;3</p>

								declared as Proclaimed Offenders
85.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s DBR Agrotech India Ltd. and Others	1. M/s DBR Agrotech India Ltd 2. Mr. Bhupendra Kumar 3. Mr. Anil Kumar Mathur 4. Ms. Parvesh Rani 5. Ms Seema Teotia 6. Mr.Dhirendra Singh Choniyan 7.Mr. Naresh Kumar Pal 8. Ma. Asha Singh Teotia	CIS Regulations	07/2005	15/12/2003	02/08/2010	Accused Company and accused no. 3,4,6 to 8 convicted and sentenced to pay a fine of Rs 10,000/- each and on default, accused no. 3, 4, 6 to 8 shall go simple Imprisonment for 3 Months.  Further, out of the amount of fine realized a sum of Rs 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it. Accused no. 2 &5 declared as Proclaimed Offenders

86.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Kumar Ganga Green Farms Ltd.	1.M/s Kumar Ganga Green Farms Ltd. 2. Mr. Ganga Prasad 3. Mr. Jitendra Kumar 4. Mr. Ram Prakash	CIS Regulations	109/2005	16/12/2003	06/01/2011	All accused convicted and sentenced accused nos 2 to 4 to undergo simple imprisonment for four months and with a fine of Rs. 25,000/- each , in default, accused no. 2 to 4 shall go simple Imprisonment for 3 Months each. In addition, the court sentenced accused no.1 company to pay a fine of Rs 25,000/-
87.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Fair deal Forests Ltd	1.M/s Fairdeal Forests Ltd. 2.Mr. Hanuman Prasad 3.Mr. Bhushan Lal Sharma 4.Mr.Ramnath Kumar 5.Mr. Chitranjan Dass 6.Mr. Kamal Kr. Batra	CIS Regulations	1233/2003	15/12/2003	24/01/2011	Accused no. 1, 3 to 9 convicted and sentenced to pay a fine of Rs 50,000/- each, in default of payment of fine simple imprisonment for 3 months each.
88.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Sai Plantation & Land Developments (I) Ltd. and Others	1.M/s Sai Plantation & Land Developments (I) Ltd. 2. Mr. Shivcharan Singh Dhillon 3. Ms. Sukhwindr Kaur 4. Ms Baldev Singh	CIS Regulations	27/2009	14/01/2004	14/02/2011	Accused no.1, 2 and 3 convicted and sentenced to pay a fine of Rs 75,000/- each, in default of payment of fine accused no 2 and 3 shall undergo simple imprisonment for 6 months each.

								Accused no 4 declared as Proclaimed Offender
89.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Anjali Orchard India Ltd. and Others	<ol style="list-style-type: none"> <li>1. M/s Anjali Orchard India Ltd</li> <li>2. Mr. Ram Sinah Chauhan</li> <li>3. Mr. Bhagwati Singh</li> <li>4. Mr. H N Singh</li> </ol>	CIS Regulations	08/2005	14/01/2004	24/02/2011	Accused pleaded guilty, the court convicted and sentenced accused no 1 to 4 to pay fine of total Rs 2,00,000/
90.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Ayam Agro Tech Ltd. and Others	<ol style="list-style-type: none"> <li>1. Ayam Agro Tech Ltd.</li> <li>2. Mr.Rajpal singh Rawat</li> <li>3. Ms. Shyama Devi</li> <li>4. Ms. Prem Sharma</li> <li>5. Ms. Manoj Sharma</li> <li>6. Ms.Dharampa I Singh Rawal</li> <li>7. Ms. Mahinder Prakash Sharma</li> <li>8. Ms. Raj Sharma</li> </ol>	CIS Regulations	1211/2003	15/12/2003	25/02/2011	<p>Accused 3 to 6 and 8 convicted and sentenced to simple imprisonment for four months and with fine of Rs. 50,000/- each , in default, accused shall go simple Imprisonment for 3 Months each.</p> <p>In addition, the court sentenced accused no.1 company to pay a fine of Rs 1,00,000/-</p>
91.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s Abhiyan Agro Forest and Others	<ol style="list-style-type: none"> <li>1. M/s Abhiyan Agro Forest</li> <li>2. Mr.PPSethi(Dead )</li> <li>3. Mr.Amit Sethi,</li> <li>4. Ms. Ruchi Sethi,</li> <li>5. Ms. Kiren Sethi</li> <li>6. Mr. Sumesh Kumar Sharma</li> <li>7. Mr. Charan Singh</li> <li>8. Ms. Gopa</li> </ol>	CIS Regulations	1216/2003	15/12/2003	28/02/2011	Accused pleaded guilty and convicted and sentenced to pay fine of Rs 50,000/ each, in default of payment of fine Simple Imprisonment for 3 months each.

			Chakraborty 9. Mr. Sunil Kumar Sharma 10. Mr. Sunil Sharma					
92.	ACMM Tis Hazari Court Delhi / ASJ, Delhi	M/s AG India Forest Ltd. and Others	1)M/s AG India Forest Ltd. 2)Mr. Amod Kumar 3) Mr. Sesh Dutt 4)Mr. Ram Sevak Mishra 5)Mr. Vinod Kumar Mishra 6) Dr. Parmod Kumar Mishra 7)Mr. Surendra Bahadur	CIS Regulations	1218/2003	15/12/2003	08/03/2011	Court Convicted accused no. 1 to 5 and 7 and sentenced to a fine of Rs 75,000/- each.  Accused no. 6 declared as Proclaimed Offender